

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 228 OF 2014
APPEAL NO. 290 OF 2014 & IA NO. 455 OF 2014 &
APPEAL NO. 221 OF 2015 & IA NO. 1048 OF 2017

Dated : 16th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

Appeal No. 228 of 2014

In the matter of:

Silvasa Industries Association & Ors.

.... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Rinku Gautam, Director(Fin & Law)
Party-in-person for R-1/JERC

Mr. Gaurav Mitra
Mr. Vishnu Sharma
Mr. Rohan Ganpathy for R.3/RIL

Appeal No. 290 of 2014 & IA No.455 of 2014

In the matter of:

Elegant Casting Pvt. Ltd. & Ors.

.... Appellant(s)

Vs.

Joint Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Rinku Gautam, Director(Fin & Law)
Party-in-person for R-1/JERC

Appeal No. 221 of 2015 & IA No. 1048 of 2017

In the matter of:

Silvasa Industries Association & Ors.

.... **Appellant(s)**

Vs.

Joint Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Ms. Kiran Kumar K.

Counsel for the Respondent(s) : Ms. Saumya Sharma, Adv.
Ms. Rinku Gautam, Director(Fin & Law)
For R-1/JERC

Mr. Gaurav Mitra
Mr. Vishnu Sharma
Mr. Rohan Ganpathy for R.3/RIL

ORDER

Ms. Rinku Gautam, Director (Fin. & Law) appearing for the first Respondent party-in person and submitted that, they have engaged the Advocate, Ms. Saumya Sharma for the first Respondent.

Submission made by the Director (Fin. & Law), as stated above, is placed on record.

The learned counsel, Ms. Saumya Sharma accepts notice on behalf of first Respondent in Appeal No. 228 of 2014 & Appeal No.290 of 2014 and prays for two weeks time to file her reply in the above two appeals. The learned counsel, Mr. Rohit Rao N. appearing for the Appellant prays for one week time thereafter to file his rejoinder.

Submissions made by the learned counsel appearing for the Appellant and the first Respondent, as stated supra, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file reply in above two appeals by 30.11.2018, after duly serving copy to the learned counsel for the appearing parties. Thereafter, learned counsel appearing for the

Appellant is permitted to file rejoinder by 07.12.2018, after duly serving copy to the learned counsel for the appearing parties.

List these matters on **11-12-2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

vt/js